

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL No. 07/2013**

**(with I.A. No. 11, 29 & 31 of 2013)**

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 10.01.2013 passed by the Airports Economic Regulatory Authority of India)

**CORAM**

**Hon'ble Mr. Justice V.S. Sirpurkar**  
**Chairman**

**Hon'ble Mr. Rahul Sarin**  
**Member**

**Hon'ble Mrs. Pravin Tripathi**  
**Member**

**In the matter of :**

**Express Industry Council of India**  
**V/s.**

**...Appellant**

**AERA & Ors. (Esquire Express/MCA)**

**.... Respondents**

**Appearances :**

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Ranjit Walia, Ms. Renuka Singh & Mr. Karan Khanna, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

Mr. Rahul Ray with Mr. T. Sundar Ramanathan, Mr. Prashant Shivadas & Mr. Avinash Menon, Advocates for R-2

Ms. Anjana Gosain, Advocate for UOI (MCA)

**ORDER**

**26<sup>th</sup> August, 2013**

List the matter for hearing on **05<sup>th</sup> September, 2013**.

**( Justice V.S. Sirpurkar )**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**( Pravin Tripathi )**  
**Member**